IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1446 of 2021

Rajesh Mehta … Petitioner

Versus

The State of Jharkhand ⋯ Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Deepak Kumar, Advocate
For the State : Mr. A.P. Topno, Addl. P.P.

Order No.02 Dated- 13.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

The learned counsel for the petitioner submits that the petitioner will file a supplementary affidavit regarding criminal antecedent of the petitioner.

List this anticipatory bail application after filing of the said supplementary affidavit, under the heading "**for Admission**".

It is made clear that, if the supplementary affidavit is not filed within six weeks, this anticipatory bail application will stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-